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NOTIFICATION
INCOME TAX

No. 2836 (F.No. 404/118 (TRG-AP)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the Notification of the Government of India in the Department of Revenue No. 2272 (F.No. 404/90/77-ITCC) dated 18.4.78 namely; In the said Notification for the words "S/Shri C. Srinivasulu, V.V. Ramana Rao and C. Venugopal" the words and letters "Shri S. Srinivasulu" shall be substituted.

Sd/-

(H. VENKATARAMAN)

Deputy Secretary, to the Government of India.

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